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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 397/99

Date of Order : 5.4.99

BETWEEN :

K.Ravi Kumar

.. Applicant.

AND

1. The Principal,  
Kendriya Vidyalaya,  
Gachibowli, G.B.R.A.Campus,  
Hyderabad.
2. The Asst.Commissioner,  
Regional Office,  
Kendriya Vidyalaya Sangathan,  
Picket, Secunderabad.

.. Respondents.

— — —

Counsel for the Applicant

.. Mr. N.R.Devraj

Counsel for the Respondents

.. Mr.B.N.Sharma

— — —

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr. N.R.Devraj, learned counsel for the applicant and Mr. M.C.Jacob for Mr.B.N.Sharma, learned standing counsel for the respondents.

2. The applicant in this OA was appointed as a Male Group-D employee by memo No.KV/GB/95-96 dated 31.1.96 (A-3). The applicant submits that he was given Group-D post and he was also posted as a Watchman ~~in~~ night duties intermittently by rotation. But by the impugned order he has been informed that he had accepted ~~to~~ night watchman <sup>the post of</sup> and he was directed to <sup>do</sup> night duties from 24.1.99 without rotation.

3. This OA is filed to set aside the impugned order dated 5.1.99 by holding the same as illegal, arbitrary and unconstitutional and to direct R-2 allot the duties of Night Watchman to all Male Group D staff on the strength of Kendriya Vidyalaya, Gachibowli, G.P.R.A.Campus, Hyderabad as it is done in all other Kendriya Vidyalaya Schools.

4. Though no reply has been filed, the respondents learned counsel argued from the draft reply available with him. From the reply it is seen that the respondents authorities

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have  
had accepted to allot the duties of night ~~turns~~ <sup>watchman</sup> on  
rotation to all Male Group-D staff and the applicant  
will also be given night duties only on rotation and  
not permanently.

5. In view of the above submission of the respondents  
no further order is necessary in this OA. Hence the OA  
is disposed of as infructuous. No costs.

B.S. JAI PARAMESHWAR )

Member (Judl.)

5/1.9/

M.G  
( R.RANGARAJAN )

Member (Admn.)

Dated : 5th April, 1999

(Dictated in Open Court)

sd

Copy to:

1. HDHN

21/4/99  
1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

2. HHRP M(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

3. HBSJP M(J)

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE - CHAIRMAN

4. D.R.(A)

THE HON'BLE MR. H. RAJENDRA PRASAD:  
MEMBER (A)

5. SPARE

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR  
MEMBER (J)

DATED: 24/4/99

ORDER/ JUDGEMENT

MA./RA./CP. NO.

IN

O.A. NO. 397/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

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